

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/92 /2009 - EX[DB]

Date 17/06/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S SHRI KRISHNA AGENCIES,
M-102, GROUND FLOOR, LANE NO.7, SHASTRI
NAGAR, DELHI-52.
M/S SHRI KRISHNA AGENCIES,

C.C.E. DELHI I

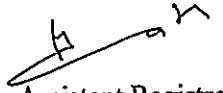
Appellant

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. 398/2009-

EX[DB] dated 15-6-09

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. DELHI I

C.R. BUILDING, I.P. ESTATE, NEW DELHI 110002

2. Adv. / Consult

MR. PREM RANJAN KUMAR, ADV

LGF 10/62, VIKRAM VIHAR, LAJPAT NAGAR PART-IV, N DELHI-24

3 C.D.R

~~4 J.C.D.R~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

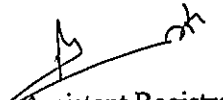
13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-III

Date of hearing/decision:15.6.2009

Central Excise Appeal No.92 of 2009

Arising out of the order in original No.22/2008 dated 22.10.2008 passed by the Commissioner of Central Excise, Delhi I.

M/s Shri Krishna Agencies ... Appellant

Vs.

C.C.E., Delhi I Respondent

For Approval and Signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Hon'ble Mr. P.K. Das, Member (Judicial)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	NA
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Appearance:

Shri Prem Ranjan, Advocate for the appellants/applicants

Shri B.S. Suhag, Authorized Departmental Representative (DR) for the Revenue

Coram: Hon'ble Mr. M. Veeraiyan, Member (Technical)

Hon'ble Mr. P.K. Das, Member (Judicial)

final Oral Order No. 398/2009-Ex

Per P.K. Das:

Vide Stay Order No.401/09-Ex., dated 30.4.2009, the Tribunal directed the applicant to deposit the entire duty and penalty and to report compliance today. When the matter was called, learned Advocate submits that he has no information about the compliance of the stay order. Accordingly, the appeal

is dismissed under Section 35F of the Central Excise Act, 1944.

(M. Veeraiyan)
Member (Technical)

(P.K. Das)
Member (Judicial)

scd/